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S. Behera-II -Vrs- UOI

Admission Sl. No.03
O.A. No.260/00607/15
Order dated 4th November, 2015.

CORAM
HON'BLE SHRI R.C.MISRA, MEMBER (A)

Heard Mr.D.K.Mohanty, learned counsel for the applicant and Mr.S.Behera, learned SCGPC for the respondents. On 9.9.2015, when the matter was taken up for admission, Mr.Behera was asked to obtain instructions with regard to the fact that after the notification dated 13.7.2015, another notification was issued on 13.8.2015, without cancelling the earlier notification. In the meantime, Behera has obtained instructions in this regard. On perusal of letter dated 5.10.2015 addressed from the Assistant Director, O/o. PMG, Berhampur Region to the SRM, RMS, BG Division, Berhampur, it appears that in the wake of instructions received from the O/o.CPMG and with a view to making wide publicity among the staff of the Postal Department, notification dated 13.8.2015 was issued. The competent authority, however, decided that applications received in response to notification dated 13.7.2015 as well as notification 13.8.2015 shall be taken up together for consideration for making the selection. Therefore, Mr.Behera

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made a submission to-day that applicant's grievance is well protected and he is not in any way prejudiced by the notification dated 13.8.2015.

Mr.Mohanty submitted that the case of the applicant has been forwarded to the A.D., O/o. PMG, Berhampur Region on 20.8.2015 and according him, applicant has no further grievance against the respondent-department.

In view of the above, the O.A. having become infructuous is disposed of accordingly. However, respondents are directed to make the selection as expeditiously as possible in the public interest.

Free copy of this order be made over to learned counsel for both the sides.

Q,
MEMBER(A)